



**Government of Jammu & Kashmir
Labor & Employment Department
Civil Secretariat, Srinagar.**

Notification

Srinagar, 25th of October, 2019

SRO 718 In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor is pleased to direct that the cadre of the Employment Department (Gazetted) Services for the Union Territory of Ladakh shall comprise the posts as indicated in Schedule-I to this notification, subject to any modification as may be necessary.

This shall come into force with immediate effect.

By order of the Governor.

Sd/-

**Prindipal Secretary to the Government
Labour & Employment Department**

No: L&E/Gen/53/2019

Dated: -10-2019

Copy to the:-

01. Financial Commissioner, Finance Department.
02. Principal Secretary to the Hon'ble Governor, J&K.
03. Commissioner/Secretary to the Government, Ladakh Affairs Department.
04. Divisional Commissioner, Ladakh.
05. Secretary to the Government, ARIs & Training Department.
06. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
07. Director Employment, J&K.
08. Labour Commissioner, J&K.
09. Provident Fund Commissioner, J&K.
10. All District Development Commissioners, J&K.
11. CEO/Secretary, J&K, BOCWWB
12. General Manager, Government Press, Jammu for publication in the next issue of Govt. Gazette.
13. OSD to Hon'ble Advisor (G) for the information of the Advisor (G).
14. Private Secretary to the Principal Secretary to the Government, Labour & Employment Department.
15. Stock file.

**Additional Secretary to Government
Labour & Employment Department**

Gazeted Service for the Union Territory of Ladakh

Schedule I to SRO _____

EMPLOYMENT DEPARTMENT

S.No	Name of the Post	Number of Posts	Pay Band/Scale of the posts with Grade Pay	Cadre (UT/Divisional/District)
01	Deputy Director Employment and Counseling Centre	02	15600-39100+6600	Cadre U/T
02	Assistant Director Employment	02	9300-34800+4800	
Total:		04		



Additional Secretary to Government
Labour & Employment Department

